

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 205
CP-22/ND/2024

IN THE MATTER OF:

Yogesh Chopra

...

Applicant/Petitioner

Versus

Baba Builders and Promoters Limited & Ors.

...

Respondent

Under Section: 241-242 Comp. Act.

Order delivered on 05.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Sr. Adv. Vivek Kohli, Adv. Anmol Chawla, Adv.
Pari Bhardwaj

For the Respondent : Adv. Jyotimay Vasisht

HYBRID HEARING (PHYSICAL & VC)

ORDER

As prayed by the Ld. Counsel appearing for the Respondent, three weeks' time is granted for filing the reply. The interim order already passed would remain in operation till the next date of hearing.

List on 05.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)